Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 256 of 2011 in
DFR No. 15 of 2011

Dated: 8th December, 2011

Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta Judicial Member

Himalayan Crest Power Private Limited	**....**	**Appellant (s)**
Versus		
Himachal Pradesh Electricity Regulatory Commission & Ors.	**...**	**Respondent (s)**

Counsel for the Appellant (s)	**:**	**Mr. Sampada Narang**
Counsel for the Respondent(s)	**:**	**Mr. M.G. Ramachandran** **Mr. Anand K. Ganesan** **Ms. Sneha V., Adv. for HPSEB**

ORDER

There is delay of 29 days in filing the present appeal. We are convinced with the reasons given by the learned counsel for the appellant for delay in filing the appeal. Ms. Sneha V., learned counsel appears on behalf of the State Electricity Board. She undertakes to file her Vakalatnama. She has no objection if the application for condonation of delay moved on behalf of the appellant is allowed. Other respondents have not appeared despite service. Accordingly, the delay caused in filing the instant appeal is condoned.

Post the matter on **10th January, 2012**.

(P.S. Datta) **(Rakesh Nath)**
Judicial Member **Technical Member**
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